

ITEM NO.11

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 485/2018

THE STATE OF UTTAR PRADESH

APPELLANT(S)

VERSUS

SANJU

RESPONDENT(S)

Date : 28-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Abhishek Yadav, SSP, Mathura is present in-person.

Mr. Vishnu Shankar Jain, learned Advocate-on-Record appearing for the appellant states that a detailed status report has been filed, indicating the steps taken to take the respondent into custody, in terms of the orders passed by this Court.

At the request of the learned Counsel for the appellant, re-list in the first working week of January, 2023.

In case the respondent is arrested, it will be open for him to file an appropriate application before this Court.

(POOJA SHARMA)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)